

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No.4651 OF 2026

NARESH DILAWARI

..... APPELLANT(S)

VERSUS

CHARANJIT SINGH OBEROI

..... RESPONDENT(S)

O R D E R

1. Leave granted.

2. We have heard appellant-in-person and learned counsel for the Bar Council of Punjab and Haryana as well as Assistant Solicitor General of India representing the Central Bureau of Investigation (for short, 'CBI').

3. Pursuant to a compliant lodged against the appellant-in-person, the Bar Council of Punjab and Haryana *vide* the order dated 20.12.2021, suspended the license (right to practice of the appellant-in-person) for a period of 2 years against which appellant-in-person preferred an appeal before the Disciplinary Committee of the Bar Council of India being DC Appeal No.1 of 2022. The Disciplinary Committee passed an order on 16.01.2025 to the effect that the Bar Council of Punjab and Haryana should verify the genuineness of the educational qualification of the appellant-in-person by holding an enquiry and till conclusion of the enquiry, suspended his license.

4. Be it stated that the appellant-in-person is an advocate by profession since the year 2001, having obtained his license to

practice from the Bar Council of Punjab and Haryana.

5. This order dated 16.01.2025 has been challenged in the present proceedings.

6. On 15.09.2025, we directed the CBI to investigate whether the degree obtained by the appellant-in-person is genuine or forged. Pursuant thereto, CBI has filed a status report in a sealed cover which we have opened in Court. As per report of the CBI, *prima facie*, commission of cognizable offences of forgery, fabrication of public documents etc., have been made out against the appellant-in-person and other unknown persons.

7. In the hearing today, learned counsel for the Bar Council of Punjab and Haryana has produced before us a copy of notification dated 05.08.2025 disclosing therein that pursuant to direction of the Disciplinary Committee of the Bar Council of India, enquiry was carried out by the Bar Council of Punjab and Haryana, which thereafter submitted Inquiry Report on 11.06.2025. On a direction by the Disciplinary Committee of the Bar Council of India dated 06.07.2025, the name of the appellant-in-person has been removed from the Roll of the Bar Council of Punjab and Haryana with further direction to surrender his license etc.

8. Appellant-in-person submits that the Disciplinary Committee of the Bar Council of India has exceeded its jurisdiction by directing the Bar Council of Punjab and Haryana to conduct fresh enquiry, further directing the Bar Council of Punjab and Haryana to remove the name of the appellant-in-person from the roll of the Bar Council. This, he submits, is clearly in excess of jurisdiction.

9. Without expressing any opinion on merit, we are of the view

that appellant-in-person may assail the legality and validity of the notification dated 05.08.2025 in an appropriate proceeding before the appropriate forum. If the same is filed within a period of 30 days from today, the question of limitation shall not come in the way to decide such a challenge. All contentions on behalf of the appellant-in-person are kept open.

10. Appeal is accordingly disposed of.

11. Pending application(s), if any, shall stand disposed of.

.....J.

(UJJAL BHUYAN)

.....J.

(ATUL S. CHANDURKAR)

NEW DELHI;  
August 17<sup>th</sup>, 2026.  
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S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 4651/2025

NARESH DILAWARI

Appellant(s)

VERSUS

CHARANJIT SINGH OBEROI

Respondent(s)

[ONLY IA 105000/2025, IA NO. 173109/2025 AND IA NO. 196506/2025 ARE LISTED UNDER THIS ITEM]

IA No. 173109/2025 - APPLICATION FOR PERMISSION

IA No. 196506/2025 - APPLICATION FOR SETTING ASIDE THE ORDER

IA No. 105000/2025 - EX-PARTE STAY

Date : 17-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UJJAL BHUYAN

HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) : Petitioner-in-person

For Respondent(s) : Mr. Jasbir Singh Malik, Adv.

Ms. Prachi Sohi, Adv.

Ms. Nitika Dubey, Adv.

Mr. Varun Punia, AOR

Mr. Mukesh Kumar Maroria, AOR

Mr. Brijender Chahar, A.S.G.

Mr. Nachiketa Joshi, Sr. Adv.

Mr. Bhakti Vardhan Singh, Adv.

Mr. Praneet Pranav, Adv.

Mr. Rajan Kumar Chourasia, Adv.

Mr. Mohan Prasad Gupta, Adv.

Mr. S.N.terdal (AOR), Adv.

Mr. Aabhas Kshetarpal, AOR

Mr. Dhiliban Varadarajan, Adv.

Mr. Harsh N Dudhe, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Leave granted.
2. Appeal is disposed of in terms of the signed order.

3. Pending application(s), if any, shall also stand disposed of.

(IRAMNAZ)  
COURT MASTER (SH)

(CHETNA BALOONI)  
COURT MASTER (NSH)

(signed order is placed on the file)